

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No.212/2015
O.A. No. 4403/2014

New Delhi, this the 2nd day of September, 2015.

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. SHEKHAR AGARWAL, MEMBER (A)**

Anita Kumari, aged about 26 years,
D/o Sh. Madan Singh,
R/o H.No. 349, Gali No. 7,
Shalimar Village, Delhi-110088
Tulsi Nagar-SBV-1208219, Exp. 1 year .. Petitioner

(By Advocate : Shri S.N. Sharma)

Versus

Ms. Padmini Singhla,
Director (Education),
Old Secretariat, Delhi. .. Respondent

(By Advocate : Shri K.M. Singh)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard both the sides.

2. The present C.P. is filed complaining violation of the orders of this Tribunal in O.A. No.4403/2014 dated 24.12.2014. A total of 53 applicants filed O.A. No.4403/2014 and the petitioner in the present C.P. is one of the applicants in the said O.A.

3. It is submitted by the respondents that they have fully complied with the orders of this Tribunal inasmuch as they have considered the cases of all the applicants, and in fact, rest of the applicants were given appointment also as per their eligibility criteria in pursuance of the orders of this Tribunal. The applicant's case was also considered and her candidature was cancelled vide order dated 26.02.2015 (Annexure CP-2) as the applicant has wrongly filled the online application form in respect of actual marks obtained by her in Class-X.

4. In the circumstances and in view of the submissions made, we do not find any merit in the CP, and accordingly, the CP is closed. Notice issued to the respondent/contemnor is discharged. No costs.

(SHEKHAR AGARWAL)
Member (A)

(V. AJAY KUMAR)
Member (J)

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